

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 46/ 2018 - CUSTOMS (N.T.)

New Delhi, 25 May, 2018

G.S.R. (E). – In exercise of the powers conferred by sub-section (2) of section 75 of the Customs Act, 1962 (52 of 1962) and sub-section (2) of section 37 of the Central Excise Act, 1944 (1 of 1944), read with rules 3 and 4 of the Customs and Central Excise Duties Drawback Rules, 2017, the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 89/2017- Customs (N.T.), dated the 21st September, 2017, published vide number G.S.R. 1178 (E), dated the 21st September, 2017, namely:-

In the said notification, in the Schedule, in Chapter - 71,-

(i) Against tariff item 711302, in the entry in column (4), for the figures “3513.8”, the figures “2851” shall be substituted;

(ii) Against tariff item 711401, in the entry in column (4), for the figures “3513.8”, the figures “2851” shall be substituted.

[F. No. 609/36/2018-DBK]

(Anand Kumar Jha)
Under Secretary to the Government of India

Note: The principal notification No. 89/2017-Customs (N.T.), dated the 21st September, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 21st September, 2017 vide number G.S.R. 1178(E), dated the 21st September, 2017 and was last amended by notification No.8/2018-Customs (N.T.), dated the 22nd January, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 22nd January, 2018 vide number G.S.R. 50 (E) , dated the 22nd January 2018.